

No.GOB(I) 1/2021

HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 5TH MAY, 2021.

NOTIFICATION

The following transfers and postings of Judicial Officers in the cadre of District Judge, are ordered in the interest of public service, to take effect from **JUNE 1, 2021:-**

Sl. No.	Name of the Officer	Present Charge	Place to which posted
1	2	3	4
1	Smt. S. Mahalaxmi Nerale	Chief Judge, Court of Small Causes, Bengaluru City.	Prl. District and Sessions Judge, Gadag. (Vice Sri. Rajashekhar Venkanagouda Patil – due to retire w.e.f. 31.05.2021)
2	Sri. G.Basavaraj	Prl. Judge, Family Court, Bengaluru.	Chief Judge, Court of Small Causes, Bengaluru City. (Vice Smt. S. Mahalaxmi Nerale – transferred)
3	Smt. B.G.Ramaa	District and Sessions Judge, Ramanagara.	Proposed for appointment as Prl. Judge, Family Court, Bengaluru. (Vice Sri. G.Basavaraj – transferred)
4	Sri. K.R.Nagaraja	I Addl. District and Sessions Judge, Raichur.	District and Sessions Judge, Ramanagara. (Vice Smt. B.G.Ramaa – transferred)

BY ORDER OF THE HIGH COURT

Sd/-

(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL I/c

To,

The Compiler, Karnataka Gazette, Bengaluru, for favour of publication in the next issue of Gazette in Part-II, Section 2, through the Nodal Officer (E-Gazette), High Court of Karnataka, Bengaluru.

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, the Prl. Judge, Family Court, Bengaluru, the Chief Judge, Court of Small Causes, Bengaluru and all the Prl. District & Sessions Judges in the State.
2. The Officers at Sl.No.1, 2 and 4 of the notification with a direction to get themselves relieved from the present charge of their posts and then proceed to take charge of their new posts on the forenoon of **June 1, 2021**.
3. The Officer at Sl.No.3 of the notification with a direction to get herself relieved from the present charge of her post only after receipt of necessary appointment orders from the Government and then proceed to take charge of her new post on the forenoon of **JUNE 1, 2021**.
4. The courts concerned.
5. The Accountant General in Karnataka, Bengaluru.
6. The D.R(S.S)-cum-P.S. to Hon'ble the Chief Justice.
7. All the Private Secretaries to the Hon'ble Judges.
8. The Registrar General/ Registrar (Vigilance)/ Registrar (Computers)/ Registrar (Statistics and Review)/ Registrar (Recruitment)/ Registrar (Administration)/ Registrar (Judicial)/Registrar (Infrastructure and Maintenance) and Secretary to Hon'ble the Chief Justice.
9. The Additional Registrar General, Dharwad and Kalaburagi Benches.
10. The Central Project Co-ordinator of this office, with a request to web-host this notification on the official website of the High Court of Karnataka.
11. The Director, Karnataka Judicial Academy, Bengaluru.
12. The Director, Arbitration Centre – Karnataka (Domestic and International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
13. The Director, Bangalore Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
14. The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
15. The Member Secretary, High Court Legal Services Committee, High Court Building, Bengaluru.
16. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.

17. The Prl. Secretary to Government of Karnataka, Law Department, Vidhana Soudha, Bengaluru.
18. The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
19. The General Secretary, Karnataka State Judicial Officers Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
20. The President, Karnataka State Judicial Officers' Co-operative Credit Society, City Civil Court Complex, Bengaluru City.
21. The Section Officers of RPS/GOB-II/RSB/HVC/HCE/HCB/HCA-I/HCA-II/HCL/DJBS/DJA-I/DJA-II/DJA-III Branches of this office.
22. Spare copies.

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